

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 1409/ND/2018

In the matter of :

Indo Alysys Industries Ltd

.. PETITIONER

Vs.

Unilec Engineers Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 29.11.2019

Coram :

CH. MOHD. SHARIEF TARIQ,  
HON'BLE MEMBER (JUDICIAL)  
SHRI K.K. VOHRA,  
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : -

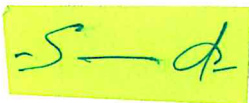
For the Respondent/Corporate Debtor : Mr. Deokant Tripathi, Advocate

For the Intervener :

ORDER

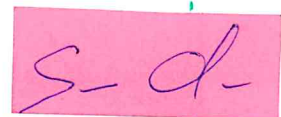
Counsels for both sides are present. Counsel for the Corporate Debtor prayed for adjournment, to which, there is no objection from the Counsel of the Operational Creditor.

Put up on 24.1.2020.



(K.K. VOHRA)  
MEMBER (TECHNICAL)

Surjit



(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)